

West Block No.2, R.K.Puram, New Delhi

Date of hearing: 28.06.2017

[Arising out of the Order-in-Appeal No. LTU-APPL-21-2013 dated 28/02/2013, 32/APPL/LTU/2013 dated 31/03/2013, 31/APPL/LTU/2013 dated 30.03.2013, 38-APPL-LTU-2013 dated 01/07/2013, LTU-APPL-41-2013 dated 30/08/2013, LTU-APPL-43-2013-2013 dated 10/09/2013 passed by the Commissioner of Central Excise, New Delhi]

Vs.

C.C.E. Delhi ... Respondent

Appearance:

Present None for the appellant
Present Shri Amresh Jain, DR for the respondent

Coram: Hon'ble Mr. Justice (Dr.) Satish Chandra, President
Hon'ble Mr. V. Padmanabhan, Technical Member

Per Justice (Dr.) Satish Chandra:

Numerous notices sent by the registry have returned back.

The assessee has never bothered to inform the change of address to the registry.

2. It seems that the assessee is not interested in pursuing his appeal.

3. It may mention that as per the maxim *VIGILANTIBUS ET NON DORMIENTIBUS JURA SUB VENIUNT*, law helps those who are vigilant and not those who go to sleep.

4. In view of the above, the appeal is dismissed for default.

[Dictated and Pronounced in the open court]

(V. Padmanabhan)
Technical Member

(Justice Dr. Satish Chandra)
President

Bhanu